

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GFM RETAIL PVT LTD

1.	NAME OF CORPORATE DEBTOR	GFM Retail Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	06/10/2015
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC- Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900TN2015PTC102467
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: NO 2, 4th Cross, 1 st Main Road, S.V.S Nagar, Valsarvakkam, Chennai, Tamil Nadu, India-600087
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18/12/2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	18/12/2024 (Copy of order received on 25/12/2024)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Mutharasapuram Ganesan Chandrasekaran Registration No: IBBI/IPA-003/00337/2021-2022/13620
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: Flat No 104, Tiana, House of Hiranandani, 5/63 OMR, ,Egattur, Navalur (Post), Chengalpattu (District), Near Marina Mall ,Chennai, Tamil Nadu ,600130 E-mail: sekaranirp@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: AAA Insolvency Professionals LLP, First Floor, 64, Okhla Phase III, Near Modi Flour Mills, New Delhi-110020 E-mail: cirp.gfmretail@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	17/01/2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of liquidation of GFM Retail Pvt Ltd., on 18/12/2024 (Copy of order was communicated and received on 25/12/2024).

The stakeholders of **GFM Retail Pvt Ltd.**, are hereby called upon to submit a proof of their claims including any update on or before **17.01.2025**, to the liquidator at the address mentioned against **Item No. 10**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Place: New Delhi

Mr. Mutharasapuram Ganesan Chandrasekaran

Date: 27.12.2024

Liquidator

GFM Retail Pvt Ltd – In Liquidation

Registration No. IBBI/IPA-003/00337/2021-2022/13620

EAST COAST RAILWAY

e-Tender Notice No. ECTCEECORBSB
202406, Dtd.: 20.12.2024

Name of work: ULTRASONIC TESTING OF
RAILS & WELDS (B-SCAN DIGITAL
ULTRASONIC FLAW DETECTORS
EQUIPPED WITH 9 CHANNELS FOR RAILS
& A SCAN DIGITAL ULTRASONIC FLAW
DETECTORS FOR WELDS) BY NEED
BASED CONCEPT METHOD UNDER
TRAFFIC CONDITIONS THROUGH
OUTSOURCING AND REPORTING THE
SAME AS PER INDIAN RAILWAY
STANDARD SPECIFICATION FOR
ULTRASONIC TESTING OF RAILS AND
WELDS (REVISED-2020) READ WITH
LATEST CORRECTION SLIPS
COMPREHENSIVE INSTRUCTIONS OF
USFD TESTING OF RAILS AND WELDS ON
OUTSOURCING AND MANUAL FOR
ULTRASONIC TESTING OF RAILS AND
WELDS (REVISED-2022) READ WITH
LATEST CORRECTION SLIPS WITH
CONTRACTOR'S OWN B-SCAN 9
CHANNELS & A-SCAN MACHINES AND
OPERATORS IN KHURDA ROAD,
SAMBALPUR & WALTAIR DIVISIONS OF
EAST COAST RAILWAY.

Approx cost of the work: ₹ 7.74,26,163.78,
EMD: ₹ 5.37,100/-, Completion period of the
work: 24 months.

Tender closing date & time: at 1600 hrs. of
13.01.2025.

No manual offers sent by Post/Courier/Fax or
in person shall be accepted against such
e-tenders even if these are submitted on firm's
letter head and received in time. All such
manual offers shall be considered invalid and
shall be rejected summarily without any
consideration.

Complete information including e-tender
documents of the above e-tender is available
in website www Ireps.gov.in. The prospective
bidders are advised to revisit the website 15
(Fifteen) days before the date of closing of
tender to note any changes/ corrigenda issued
for this tender. The tenderers/bidders must
have Class-II Digital Signature Certificate and
must be registered on Ireps portal. Only
registered tenderer/ bidder can participate in
e-tendering.

The tenderers should read all instructions to
the tenderers carefully and ensure
compliance of all instructions including check
lists, para 3.1 (additional check list) of Tender
form (Second sheet) Annexure-I of chapter 2
of Tender documents, submission of
Annexure-B duly verified and signed by
Chartered Accountant.

**Dy. Chief Engineer/Track/
Bhubaneswar**

PR-833/P/24-25

“IMPORTANT

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FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF GFM RETAIL PVT LTD	
1. NAME OF CORPORATE DEBTOR	GFM RETAIL PVT LTD
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	06/10/2015
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RDC- Chennai
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900TN2015PTC102467
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address NO 2, 4th Cross, 1st Main Road, S.V.S Nagar, Valsaravakkam, Chennai, Tamil Nadu, India -600087
6. DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18/12/2024
7. LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	18/12/2024 (Copy of order received on 25/12/2024)
8. NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Mutharasapuram Ganesan Chandrasekaran Registration No.: IBBI/IPA-003/00337/2021-2022/13620
9. ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: Flat No T04, Tiana, House of Hiranandani, 5/63 OMR, Egattur, Navalur (Post), Chengalpattu (District), Near Marina Mall ,Chennai, Tamil Nadu - 600130 E-mail: sekaranirp@gmail.com
10. ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: AAA Insolvency Professionals LLP, First Floor, 64, Okhla Phase II, Near Modi Flour Mills, New Delhi-110020 E-mail: cirp.gfmretail@gmail.com
11. LAST DATE FOR SUBMISSION OF CLAIMS	17/01/2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of liquidation of GFM Retail Pvt Ltd. on **18/12/2024** (Copy of order was communicated and received on 25/12/2024).

The stakeholders of **GFM Retail Pvt Ltd.**, are hereby called upon to submit a proof of their claims including any update on or before 17.01.2025, to the liquidator at the address mentioned against Item No.11.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

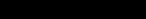
Sd/-
Mr. Mutharasapuram Ganesan Chandrasekaran
Liquidator

GFM Retail Pvt Ltd – In Liquidation
Registration No. IBBI/IPA-003/00337/2021-2022/13620

Date: 27.12.2024
 Place: New Delhi

LIC HOUSING FINANCE LTD
Chennai Back Office : Harrington Chambers, Block 'C',
 No.30/1A, Abdul Razack I Street, Saidapet, Chennai - 600 015. Ph: 044-42010374

POSSESSION NOTICE

 **LIC HFL**
 LIC HOUSING FINANCE LTD

SL.No.1: REF/LA/510700010543 - Whereas the undersigned being the authorized officer of LIC HOUSING FINANCE LTD under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) Read with Rule 8 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated 29.04.2024 calling upon the borrowers **MR. P. MUTHURAJU & MRS. ELAIARASI. M** to repay the amount mentioned in the notice being **Rs.1,04,83,325.29/- (Rupees One Crore Four Lakhs Eighty Three Thousand Three Hundred Ninety Five And Twenty Nine Paise Only)** together with future interest at the contractual rate with monthly rests with effect from 30.04.2024 within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property of **MR. P. MUTHURAJU & MRS. ELAIARASI. M.**, described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on **23.12.2024**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of LIC HOUSING FINANCE LTD for an amount of **Rs.1,04,83,395.29/- (Rupees One Crore Four Lakhs Eighty Three Thousand Three Hundred Ninety Five And Twenty Nine Paise Only)** with future interest thereon at the contractual rate in monthly rests with effect from **30.04.2024**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

SCHEDULE OF THE IMMOVABLE PROPERTY

All that piece of land and building with land measuring 2155 Sq.ft (1700+455) comprised in Survey No.23/1 Part, with sub division Survey No.23/1A1B as per Pattno.No.5987 situated at Door No.3/4, Senthilmai Nagar Main Road, Ramapuram, Cennai-600089 in Ramapuram Village, Maduvoraiy Taluk, Tiruvallur District and construction plan approved vide plan permit dt.02.01.1997 and Bounded On The (1700 Sq.ft): North By: Thirunavukkarasu's Land, South By: 13 Feet Wide Passage, East By: Land Sold to Mr. C.R. Kumar & West By: Land Sold to M. Nagarajan. Measuring North To South On The Eastern Side: 43 Feet, North To South On The Western Side: 42 Feet, East West On The Northern Side: 40 Feet & East To West On The Southern Side: 40 Feet, 455 Sq.ft out of 910 Sq. Ft. North By: Land Sold to M. Nagarajan and Vijaya Kumar, South By: Jagadeesan's balance land, East By: Land Sold to Mr. C.R. Kumar & West By: Shanmuga Naicker Street. Measuring North To South On The Eastern Side: 13 Feet, North To South On The Western Side: 13 Feet, East To West On The Northern Side: 70 Feet & East To West On The Southern Side: 70 Feet. The Property is situated within the Registration District of Chennai South and Sub-Registration District of Saidapet Joint-II.

SL.No.2: REF/LA/510200002550 - Whereas the undersigned being the authorized officer of **LIC Housing Finance LTD** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) Read with Rule 8 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated **27.02.2024** calling upon the borrowers **MRS.LALITHA** to repay the amount mentioned in the notice being **Rs.1,49,458.92/- (Rupees One Lakh Forty Nine Thousand Four Hundred And Fifty Eight And Ninety Two Paise Only)** together with future interest at the contractual rate with monthly rests with effect from **28.02.2024** within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property of **MRS. LALITHA**, described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on **23.12.2024**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of LIC HOUSING FINANCE LTD for an amount of **Rs.1,49,458.92/- (Rupees One Lakh Forty Nine Thousand Four Hundred And Fifty Eight And Ninety Two Paise Only)** with future interest thereon at the contractual rate in monthly rests with effect from **28.02.2024**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

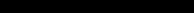
SCHEDULE OF THE IMMOVABLE PROPERTY

SCHEDULE 'A' ITEM No: I (belonging to the First Vendor) All that piece and parcel of vacant land bearing Plot No. A (Part of Original Plot No.19) situated at Dr.M.Varadarajan Street, Vijayalakshimpuram, Ambattur, Chennai-600 053, Measuring an extent of 2206 Sq.ft, Comprised in Paimash Nos:1226,1232,1233 & 1234 correlated to Survey Nos.182 & 184 of Oragadam Village, Ambattur Taluk, Tiruvallur District, North-Chennai Registration District, Ambattur Sub-Registration District and presently within the Civic limits of Corporation of Chennai, with the following boundaries and measurements:- North by: 20 feet Road, known as Dr.M.Varadarajan Street; South by: Plot No.B; East by: Vacant Land; West by: Plot No.18; Measuring: East to West on the Northern Side: 35 feet; East to West on the Southern Side: 39 feet 09 Inches; North to South on the Eastern Side: 59 feet; North to South on the Western Side: 59 feet; in all 2206 Sq.ft. **ITEM No: II (belonging to the Second Vendor)** All that piece and parcel of vacant land bearing Plot No. B (Part of Original Plot No.19.20 & 21) situated at Vijayalakshimpuram, Ambattur, Chennai-600 053, Measuring an extent of 2206 Sq.ft, Comprised in Paimash Nos:1226,1232,1233 & 1234 correlated to Survey Nos.182 & 184 of Oragadam Village, presently Ambattur Taluk, Tiruvallur District, North-Chennai Registration District, Ambattur Sub-Registration District and presently within the Civic limits of Corporation of Chennai, with the following boundaries and measurements:- North by: Plot No.A abutting to Varadarajan Street, Property described in the Item No.I hereinabove; South by: Plot No.C abutting to Prakasamgaru Street, Property described in the Item No.III hereinbelow; East by: Vacant Land a portion belonging to Mr.M.Vaillappan; West by: Plot Nos.18 & 22; Measuring:- East to West on the Northern Side: 39 feet 09 Inches; East to West on the Southern Side: 43 Feet 09 Inches; North to South on the Eastern Side: 53 Feet 08 Inches; North to South on the Western Side: 52; in all 2206 Sq.ft. **ITEM No: III (belonging to the Third Vendor)** All that piece and parcel of vacant land bearing Plot No. C (Part of Original Plot Nos.20 & 21) situated at Prakasamgaru Street, Vijayalakshimpuram, Ambattur, Chennai-600 053, Measuring an extent of 2207 Sq.ft, Comprised in Paimash Nos:1226,1232,1233 & 1234 correlated to Survey Nos.182 & 184 of Oragadam Village, presently Ambattur Taluk, Tiruvallur District, North-Chennai Registration District, Ambattur Sub-Registration District and presently within the Civic limits of Corporation of Chennai, with the following boundaries and measurements:- North by: Plot No.B; South by: Prakasamgaru Street; East by: Vacant Land belonging to the Attorney herein; West by: Plot No.22; Measuring:- East to West on the Northern Side: 43 Feet 09 Inches; East to West on the Southern Side: 46 feet; North to South on the Eastern Side: 50 Feet 04 Inches; North to South on the Western Side: 48 Feet; in all 2207 Sq.ft. **ITEM No: IV (belonging to the Fourth Vendor)** All that piece and parcel of vacant land bearing Plot No. 22, measuring an extent of 2923 Sq.ft situated at Prakasamgaru Street, Vijayalakshimpuram, Ambattur, Chennai-600 054 and comprised in Comprised in Paimash Nos:1226,1232,1233 & 1234 correlated to Survey Nos.182 & 184 and by virtue of patta bearing New Survey Nos.182/16B and 184/1B of Oragadam Village, Ambattur Taluk, Tiruvallur District, North Chennai Registration District, Ambattur Sub-Registration District and presently within the Civic limits of Corporation of Chennai, with the following boundaries and measurements:- North by: Plot No.18; South by: 20 Feet Road known as Prakasamgaru Street; East by: Plot No.21; West by: Plot No.23; Measuring:- East to West on the Northern Side: 37 Feet; East to West on the Southern Side: 37 Feet; North to South on the Eastern Side: 80 feet; North to South on the Western Side: 78 feet; in all 2923 Sq.ft; Extent of Item No.I-2206 Sq.ft, Extent of Item No.II-2206 Sq.ft, Extent of Item No.III-2207 Sq.ft, Extent of Item No.IV-2923 Sq.ft, Total Extent -9542 Sq.ft. **SCHEDULE B PROPERTY:** All that piece and parcel of vacant house-site with all the rights and privileges appertaining thereto, measuring an extent of 382 Sq.ft of Undivided share of Land and 10 Sq.ft of Undivided share of land totally admeasuring 392 Sq.ft of Undivided Share of Land, a portion of the above said Schedule 'A' mentioned property. **SCHEDULE C PROPERTY:** Flat No. 'BF-1' in the First Floor of Block - B with an area of 753 Sq.ft (including common area) in the building known as 'Murugan Homes' together with one care park marked as Car parking to Flat No.BF-1.

Date: 23-12-2024 Place: Chennai	Authorized Officer LIC HOUSING FINANCE LTD.
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LIC HOUSING FINANCE LTD
Chennai Back Office : Harrington Chambers, Block 'C', I Floor,
 No.30/1A, Abdul Razack I Street, Saidapet, Chennai - 600 015. Ph: 044-42010374

DEMAND NOTICE PUBLICATION

 **LIC HFL**
 LIC HOUSING FINANCE LTD

UNDER SEC. 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

Under sec. 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002. Whereas the undersigned being the authorized officer of LIC Housing Finance Limited under the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the borrower/s listed hereunder, to pay the amounts mentioned in the respective demand notices within 60 days from the date of respective Notice/s, as per details given below. The copies of the said notices are available with the undersigned, and the said borrower/s may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said borrower(s) to pay to LIC Housing Finance limited, within 60 days from the date of publication of this notice, the amounts indicated herein below in their respective names, together with further interest accrued as detailed in the said demand notices from the respective dates mentioned below till the date of payment and/or realisation, read with the loan agreement & other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following secured Asset(s) have been mortgaged to LIC Housing Finance limited by the said Borrower(s) respectively. Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured assets.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
1	510500009549	Mr. C. Nandhakumar	Rs.5,84,978.15	01-07-2024	10-06-2024

Schedule A Property: All that pie and parcel of Land measuring an extent of 1.27 cents comprised in Survey No.521/2, situated at Athur Village, Chengalpattu Taluk, Kancheepuram District, and situate within the Sub-Registration District of Chengalpattu Joint-II and Registration District of Chengalpattu and within the Kattankulathur Panchayat Union and Athur Panchayat Limits. **Schedule B Property:** All that piece and parcel of Land Eastern Portion and Building in Plot No.1 measuring an extent of 763 Sq.Ft comprised in Survey No.521/2, Vetri Reals in "NANDA'S MIDAS CITY", (vide approved by The Panchayat President, Athur Village, Vide No.270 Of 2015) situated at Athur Village, Chengalpattu Taluk, Kancheepuram District and Bounded on the : North By: Vacant Land; South By: 23 Feet Wide Road; East By: Plot No.2; West By: Remaining Part of Plot No.1; Measuring on the North By: 20 Feet; South By: 21 Feet; East By: 44 Feet; West By: 34 Feet 6 Inches; and situated within the Sub-Registration District of Chengalpattu Joint-II and Registration District of Chengalpattu and within the Kattankulathur Panchayat Union and Athur Panchayat Limits.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
2	511100001786	Mr. Gopinath G & Mrs. R. Kala	Rs.33,57,611.46/-	06-11-2024	10-09-2024

Schedule "A" - Plot No 263A: All that piece and parcel of Vacant Land situated at Plot No.263A, Sri Balaji Nagar East, comprised in S.No.770/2 as per Patta No.3516 - S.No.770/2a13, T.S.No.56/2, Ward E, Block No.4, Korattur Village, Ambattur Taluk, Thiruvallur District measuring 1310 Sq.Ft and Bounded on the North By: 30 Feet Road, South By: Plot No. 264, East By: Plot No.163 (Presently 30 Feet Road) & West By: Plot No.263B Measuring East to West on the Northern Side 35 Feet, East to West on the Southern Side 10 Feet, North to South on the Eastern Side 66 Feet, North to South on the Western Side 55 Feet, situated within the Sub-Registration District of Villivakkam and Registration District of Central Chennai.

Plot No.263B: All that piece and parcel of Vacant Land situated at Plot No. 263B, Sri Balaji Nagar East, Comprised in S.No. 770/2 as per Patta No.3521 S.No.770/2A9 T.S.No.56/2, Ward E, Block No.4, Korattur Village, Ambattur Taluk, Thiruvallur District, measuring 2173 Sq.Ft and Bounded on the North By: 30 Feet Road, South By: Plot No 264, East By: Plot No 263A & West By : 25 Feet Road, Measuring: East to West on the Northern Side 40 Feet, East to West on the Southern Side 39 Feet, North to South on the Eastern Side 55 Feet & North to South on the Western Side 55 Feet.

Plot No.264: All that piece and parcel of Vacant Land situated at Plot No.264 Sri Balaji Nagar East First Main Road, Kalikuppam comprised in S.No.770/2 as per Patta No. 3524 S.No. 770/2A10, Ward E Block No.4, Corporation of Chennai Zone-7, Division -82, Korattur Village, Ambattur Taluk, Thiruvallur District, Measuring 1600 Sq.Ft out of 3060 Sq.Ft (1460 Sq.Ft left for National Highways Road) and Bounded on the North By: Plot No.263, South By: Plot No 265, East By: National Highways Road & West By: 25 Feet Road, Measuring: East to West on the Northern Side 49 Feet, East to West on the Southern Side 31 Feet, North to South on the Eastern Side 40 Feet, North to South on the Western Side 40 Feet. In all total measuring an extent of 5083 Sq.Ft. of Vacant Land and situated within the Sub Registration District of Villivakkam and Registration District of Central Chennai.

Schedule -B: 502 Sq.Ft of Undivided Share of Land in the Schedule "A" Property. **Schedule C:** Flat No. F6, First Floor, Measuring 1088 Sq.Ft (Including Common Area) with Car Parking in "JOTHY APARTMENTS"

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
3	510300005075	Mrs. I A Shree Mohanambal & Mrs. D I Suriakala	Rs.12,33,190.71/-	12-11-2024	10-11-2024

All that piece and parcel of land and building to the extent of 2405 Sq.Ft. at No.34, Madhavaram Village, Saidapet Taluk, Madras comprised in Survey Nos.614 and 615 and out of 0.09 Cents and 0.62 Cents respectively and Plot No.2 as per layout signed by the Vendors of Vendor herein measuring from East To West 65 Feet On Northern and Southern Sides, 37 Feet from North To South On The Eastern And Western Side, admeasuring in all 2405 Sq.Ft., Bounded On The North By: Plot No.3, South By: Plot No. 1, East By: 16 ft Road and West By: Vacant House Site, and lying within the Registration District of Chennai North and Sub-Registration District of Madhavaram.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
4	510600007060	Mr. P Dinesh Kumar & Mrs. Santhi D	Rs.22,21,270.41/-	04-11-2024	10-08-2023

Schedule - A Property: All that pize and parcel of house site, Western Side Portion of Plot No.6, to an extent of 1250 Sq.Ft In "Sathya Nagar", Approved Laout LP/DTCP No.461/98, comprised in S.Nos. 37/2 Patta No.1432 Survey No.37/2-D and New Survey No.37/16 Patta No.1431 situated at Ayyancheri Village, Chengalpatt Taluk, Kancheepuram District and Bounded on the North By: Revathiapuram; South By: 23 Feet Layout Road, East By: Plot No.6 (Eastern Side) & West By: Plot No.5, admeasuring, North To South On The Eastern Side 50 Feet, North To South On The Western Side 50 Feet, East To West On The Northern Side 25 Feet & East To West On The Southern Side 25 Feet. admeasuring 1250 Sq.Ft and situated within the Registration District of Chennai South and Sub Registration District of Guduvanchery. **Schedule - B** UDS Property: An Undivided Share of 396.07 Sq.Ft. land right, title and interest in the Schedule "A" above mentioned property. **Schedule - C:** Flat No."F1" in the First Floor with the Built Up area 759 Sq.Ft including common area.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
5	510600012926	Mr. V Thangaraj	Rs.28,19,979.51/-	16-11-2024	10-11-2024

Item No.1: All that piece and parcel of vacant plot bearing No.103 measuring an extent of 59 Square Metres (635 Sq.Ft) situated in the layout known as "ASHOK BRINDAVANAM PHASE II" (CMDA Approval Vide P.P.D.L.O.No.41/2017) comprised in Survey No. 40/1A (Present Survey No.40/1A1 & 40/2) situated at Nemam 'A' Village, Poonamallee Taluk and Thiruvallur District Measuring: East To West On The Northern Side- 4.5 Metres (Excluding Splay); East To West On The Southern Side- 6.0 Metres: North To South On The Eastern Side- 8.5 Metres (Excluding Splay); North To South On The Western Side- 10.0 Metres, admeasuring 635 Sq.Ft or thereabouts and Bounded On The North By: 7.2 Meter Road; South By: Plot No.58; East: 7.2 Meter Road; West By: Plot No.104. **Item No.2:** All that piece and parcel of vacant plot bearing No.104 measuring an extent of 60 Square Metres (646 Sq.Ft) situated in the layout known as " ASHOK BRINDAVANAM PHASE II" (CMDA Approval Vide P.P.D.L.O.No.41/2017) comprised in Survey No.39/2 (Present Survey No.39/2A1A1A1 & 40/1A (Presently Survey No.40/1A1) & 40/2) situated at Nemam 'A' Village, Poonamallee Taluk and Thiruvallur District Measuring: East To West On The Northern Side- 6.0 Metres; East To West On The Southern Side- 6.0 Metres: North To South On The Eastern Side- 10.0 Metres : North To South On The Western Side- 10.0 Metres admeasuring 646 Sq.Ft or thereabouts and Bounded On The North By: 7.2 Meter Road; South By: Plot No.57 & 58: East By: Plot No.103; West By: Plot No.105. Item I & II in all totally measuring 1281 Sq.Ft; situated in the Registration District of South Chennai and Sub Registration District of Avadi.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
6	510500007726	Mr. K Ramachandran	Rs.15,57,542.72/-	04-11-2024	10-09-2024

All that piece and parcel of the land & building, measuring an extent of 748 Sq.Ft, with super structure R.C.C Building, Electrification, all other amenities in Plot No.68, an approved layout [Approved under No.R.C.No.6371/90/A2, Dated:03.01.1991 and PPD.L.O No.247/1990, LR No.L1/24386/1990, Dated: 07.12.1990] named as 'Madhanapur', comprised in Survey No.144/2A2, situated at No.11 Kolappakkam Village, Chengalpattu Taluk, Kanchepuram District & Bounded On North By Plot Nos. 55 and 56, South By 16 Feet Road, East By Plot No.69 & West By Plot No.67, Measuring On The North By 16 Feet, On The South By 16 Feet, On The East By 47 ½ Feet, On The West By 46 Feet. In all admeasuring an extent of 748 Sq.Ft with 597 Sq.Ft, super structure R.C.C Building, Electrification, all other amenities, within the Registration District of Chennai South and Sub – Registration District of Guduvancheri, lying with the Kattankulathur Panchayat Union Nedunkundram Panchayat.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
7	510400005864	Mrs. S Gayathri & Mr. M Rajesh	Rs.25,26,858.44/-	12-11-2024	10-10-2024

All that piece and parcel of land and flat situated at Medavakkam Village, Dharmabopathy Nagar together with Flat No.G-2, in the Ground Floor, and measuring about 844 Sq.Ft. including Common Area together with Car Parking, comprised in Patta No.1906, S.No. 24/4B, measuring an extent of 2370 Sq.Ft. bearing Plot No.2, Building Plan approved by St. Thomas Mount Panchayat Vide Planning Permit No. 683/2013 Office Letter No.4696/13 Dated 17-7-2013 and also approved by President of Medavakkam Panchayat Vide D. Dis No. 4696/13 P.P.A.No.102/2013, Dated 2-08-2013 Sozhianganallur Taluk Kancheepuram District. This property lies within the limits of St. Thomas Mount Panchayat Union together with 380 Sq.Ft undivided share of land out 2370 Sq.Ft.alongwith Flat No- G2, being Bounded On The North By: Plots in Survey No. 24/4A, South By : 20 Feet Road & Plot No. 3 in S.No.24/4B, East By: Land Belongs To Navin Builders in S.No.24/3B & 3C, West By: Plot No. 1 in S. No. 24/4B and Measurements, East To West On The Northern Side: 27 Feet 6 Inches, East To West On The Southern Side: 33 Feet, North To South On The Eastern Side: 80 Feet & North To South On The Western Side: 76 Feet 9 Inches, lying within the Registration District of Chennai South and Sub-Registration District of Saidapet Joint I.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
8	511600000120	Mr. Ramakrishnan G	Rs.27,56,659.96	30-04-2024	10-11-2022

Schedule A: All that piece and parcel of land, bearing Plot No.13, measuring to an extent of 1750 Sq. Ft., approved Plot in Chengelpet Region, Village Approval No. DTPC 65/2006, situated at No.14, Perumattunnallur Village, LSS ANANDAM AVENUE, comprised in Old Patta No.66, Survey Nos. 5/3B, 5/1, 6/1 & 6/2, New Patta No. 2192, as per New Patta, Sub Division Survey No.6/7, in Chengalpattu Taluk, Kancheepuram District, within the Registration District of Chengalpattu and Sub Registration District of Joint II Sub Registrar Chengalpattu. Bounded On The North By: 23 Feet Wide Anna Salai, South By: Plot No.12, East By: 23 Feet Wide Kamaraj Salai, West By: Plot No.14, Measuring Eastern Side - 50 Feet, Western Side - 50 Feet, Northern Side - 35 Feet & Southern Side - 35 Feet. **Schedule B:** 419 Sq. Ft., of UDS in A Schedule property mentioned above, Flat No. AF1, in First Floor, with Built Up Area of 815 Sq. Ft., lying within the Village Panchayat Board limits of Perumattunnallur and Kattankalathur Panchayat Union Limits.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
9	511700001696	Mr. Santhosh Kumar L	Rs.9,81,444.68/-	25-04-2024	10-02-2024

All that piece and parcel of property with land measuring 1080 Sq.Ft. bearing part of Plot No.421, West Part with Building measuring 408 Sq.Ft. "B" Block in the layout known as "NIRMALA LAYOUT" approved by L.P.D.T.P. in No.350/93 comprised in Old Survey No.22/17, New Survey Nos. 22/17A1 & 22/17A1A Maruthavallipuram Group, Thozhudhavoor Village, Tirutani Taluk, Thiruvallur District Bounded On The North By: 23 Feet Road, South By: Park Vacant Land, East By: Part of Plot No.421 - Down Side & West By: Plot No.420. Measuring On The East To West On The Northern Side: 18 Feet, East To West On The Southern Side: 18 Feet, North To South On The Eastern Side: 60 Feet & North To South On The Western Side: 60 Feet. The Property is situated within the Registration District of Kanchipuram and Sub-Registration District of Thiruvallankadu.

Sl.No.	Loan No -	Name of borrower/s -	Amount Demanded -	Date of Demand Notice -	Date of NPA -
10	511700000701	Mr. M Balaji	Rs.31,45,517.28/-	28-03-2024	10-05-2021

All that piece and parcel of land with building measuring an extent of 1788' 6" Sqft with RCC building measuring an extent of 800 Sqft, Electricity and others etc, comprised in S.No 611/1A1A, situated at Thirumullaivoyal Palai, Kovipathavai Village, Ambattur Taluk Presently Avadi Taluk, Thiruvallur District and within limits of Avadi Township, Planning Permit No 558/12/F2 and Building Permit No.387/12/F2 Dated 29.06.2012 and Bounded as follows: North By - 5 Feet Common Passage, South By - Plot Sold By Mr.O.R Rangan, East By - Plot Belonging To Mr.Kasi, West By - Plot Belonging To Mrs.Vedhavalli. The above property is situated within the Registration District of North Chennai and Sub-Registration District of Ambattur

The defaulter/s is / are liable to pay the respective due amounts within 60 days from the respective dates of the Demand Notice issued as mentioned above, failing which the Company shall take over the possession of secured asset mortgaged to us under the power conferred under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and pursuant to the notification by Govt. of India as notified in Extra-Ordinary Gazette dated 10.11.2003 wherein LIC HOUSING FINANCE LTD., is empowered to take possession of the secured assets including the right to transfer by way of lease assignment of sale, take over the management of the secured assets, appoint any person to manage the secured asset after its take over and require by notice in writing any person who has acquired any of the secured assets from the borrower/s and from whom any money is due or may become due and to pay the same to LIC Housing Finance Ltd., for adjusting towards the loan account. In terms of Sec.13(13) of the Act, the borrower/s are prohibited from transferring either by way of sale, lease or otherwise any of the secured assets without prior consent of LIC Housing Finance Ltd. The borrower/s, Guarantor/s may also take notice that in case the amount realized through sale of property is not sufficient to satisfy the claim made in this Notice, LIC Housing Finance Ltd., is entitled to recover the balance from you personally as per law. Also take notice that all the expenditure incurred in taking possession and sale of the secured asset shall have to be borne by you only.

Date: 27-12-2024
Place: Chennai

Authorized Officer
LIC Housing Finance Limited

